

**(2005) 09 AP CK 0028**

**Andhra Pradesh High Court**

**Case No:** Writ Appeal No. 1669 of 2005

K. Ram Reddy

APPELLANT

Vs

Station Commandant and  
Executive Officer, Cantonment  
and Others

RESPONDENT

**Date of Decision:** Sept. 13, 2005

**Citation:** (2006) 1 ALD 30 : (2005) 6 ALT 697

**Hon'ble Judges:** Bilal Nazki, Acting C.J.; R. Subhash Reddy, J

**Bench:** Division Bench

**Advocate:** V. Rama Krishna Reddy, for the Appellant; Deepak Bhattacharjee, for Respondent No. 1, A. Rajasekhar Reddy, Counsel for Respondent No. 2 and G.P. for Revenue for Respondent Nos. 3 and 4, for the Respondent

### **Judgement**

Bilal Nazki, A.C.J.

1. A show cause notice has been issued to the writ petitioner-appellant in terms of Public Premises (Eviction of Unauthorized Occupants) Act, 1971. He challenged the said notice in the writ petition, which has been dismissed. Hence, this appeal.
2. We feel that the impugned notice is only a show cause notice, and all defences, which are available to the appellant, can be taken before the Estate Officer. Even if the appellant is not able to satisfy the Estate Officer, an appeal is available against the order of eviction passed by the Estate Officer.
3. In these circumstances, we do not think it is necessary for us to intervene in the matter at this stage. The Learned Counsel for the appellant submits that the time to give a reply to show cause notice ends today. Therefore, in the circumstances of the case, we grant two weeks time to the appellant to file a reply to the show cause notice. For a period of two weeks from today, appellant may not be evicted.
4. Writ Appeal is, accordingly, disposed of. No costs.